MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) to (c): ‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. As such, it is the responsibility of the State Governments to plan and take initiative to modernize its police forces, including installation of CCTV. Central
Government, on its part, under the Centrally Sponsored Scheme of ‘Assistance to States for Modernisation of Police’ (erstwhile scheme of ‘Modernisation of State Police Forces’), supplement efforts of the State Governments in acquisition of advanced weaponry such as INSAS Rifles & AK series rifles; all types of intelligence equipments including Unmanned Aerial Vehicles (UAVs), Night Vision Devices (NVDs), CCTV Surveillance system & body worn camera systems; modern communication equipment and state-of-the-art equipment for security / training / forensics / cybercrime / traffic policing. Further, ‘construction’ and ‘purchase of operational vehicles’ is permitted in the insurgency affected north-eastern States and Left Wing Extremism (LWE) affected districts. Every year, States formulate their State Action Plans (SAPs) as per their requirements and strategic priorities. No separate details are kept of amounts released for specific items of machinery or equipment.

(d) & (e): It is the responsibility of the State Governments to maintain CCTV systems.

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